- (b) whether there are any budgetary constraints; if so, the details thereof; and
- whether the project will continue and find a place in Twelfth Plan (c) provisions?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) No. Sir.

Government has approved phase III of the project for an outlay of Rs. 8,814.75 Crores (which subsumes the approval of Rs. 3023.01 Crores accorded for Phase II of the project) upto March 2017. Government has also approved an additional enrolment mandate of 40 Crore residents and accorded approval to commence the budgetary exercise.

The budget allocation of Rs. 1758 Crores to UIDAI for 2012-13 would not be sufficient to cater to the committed obligation arising of the approved additional enrolment mandate. Depending on the progress of the project, additional allocation would be sought for at the Revised Estimates stage.

Yes. The UID project will continue and would find a place in the 12th Plan provisions.

Status of IAP

2393. DR. BHALCHANDRA MUNGEKAR: Will the PRIME MINISTER be pleased to state:

- the status of Integrated Action Plan (IAP) launched by Government in December, 2010 to provide boost to the infrastructural development in naxal affected areas:
 - (b) the role of State Government and Local bodies in implementing IAP;
 - the amount that has been released so far under IAP; and (c)
 - (d) the details thereof. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) An Integrated Action Plan (IAP) for 60 Selected Tribal an Backward Districts was approved by the Government on 25.11.2010 with a block grant of Rs. 25 crore and Rs. 30 crore per district for 2010-11 and 2011-12 respectively. On 07.12.2012, 18 more districts have been included taking the total to 78 districts and IAP has been extended in its present form to 2012-13. The District Collectors/District Magistrates concerned upload data on line on the implementation of IAP on the MIS portal developed by the Planning Commission which can be reached at http:// pcserver.nic.in/iapmis. The Development Commissioner/equivalent officer in charge of development in the State is responsible for monitoring of IAP in the State and over 20 video conference meetings have been held by the Planning Commission with the Development Commissioners/equivalent officers in charge of development in the States and District Collectors/District Magistrates to discuss the implementation of IAP. As per the information uploaded on the MIS portal, over 70,890 works have been taken up of which over 48,980 have been completed. An amount of Rs. 3840 crore has been released for 2010-11 and 2011-12 against which expenditure of Rs. 2197 crore has been reported (as on 21.04.2012).

- (b) As per the guidelines of the scheme, the funds are placed at the disposal of the committee headed by the District Collector and consisting of the Superintendent of Police of the District and the District Forest Officer. The District-level Committee has the flexibility to spend the amount for development schemes according to need, as assessed by it. The State Governments and the District Collectors have also been advised to ensure a suitable form of consultation with the Local Members of Parliament on the schemes to be taken up under the IAP. The Development Commissioner/equivalent officer in charge of development in the State is responsible for monitoring of IAP in the State.
- (c) An amount of Rs. 3840 crore has been released to the districts covered IAP till date.
 - (d) State-wise details are given in the Statement. (see below)

Statement

IAP - State-wise Releases of Funds 2010-11 and 2011-12

(Rs. in Crore) Sl.No. Total Release State Release Release (2010-11)(2011-12)1. Andhra Pradesh 50.00 240.00 290.00 2. Bihar 175.00 270.00 445.00 3. Chhattisgarh 250.00 300.00 550.00 4. Jharkhand 350.00 510.00 860.00 5, Madhya Pradesh 200.00 240.00 440.00 6. Maharashtra 50.00 60.00 110.00 7. Orissa 375.00 540.00 915.00 8. Uttar Pradesh 25.00 90.00 115.00 9. West Bengal 25.00 90.00 115.00 GRAND TOTAL 1500.00 2340.00 3840.00